

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-799(PB)/2019

IN THE MATTER OF:

Green Edge Builtech LLP
v.
Saha Infratech Pvt. Ltd.

..... Petitioners/Applicant
..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 06.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s): Mr. Varun Jain & Ms. Sonika Sharma, Advs.
For the Respondent(s): Mr. Rajesh P. Adv.

ORDER

Ten days' time for filing reply was granted on 15.04.2019. Despite the expiry of more than three weeks reply is not forthcoming and a further request for a period of one week has been made. Let the reply be filed within a week with a copy in advance to the counsel for the petitioner which shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 22.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)